[English]

MR. DEPUTY-SPEAKER: Dr. Lal Bahadur Rawat, please cut short your speech. How long do you want to drag on this matter? You have got a problem and you have got a solution. That is enough.

(Interruptions)

MR. DEPUTY-SPEAKER: It will not go on record.

(Interruptions)*

[Translation]

SHRI TEJ NARAYAN SINGH: Mr. Deputy Speaker, Sir, many years have passed but Land Ceiling Act has not been completely implemented in all the states of the country upto now. The Government's intention was that the excess land will be distributed particularly among the Harijons and poor but this intention remained on paper only. If you go by the figures you will find that there are very few states where the poor have got land.

13.00 hrs.

If at all they have been given land, they have not been given possession of that land. I demand from the Government of India that it should call a meeting of Chief Ministers of all the States and make a review through this meeting as to whether this Act has been implemented properly or not. As far as my information goes, the poor have not got any land under Land Ceiling Act. Though it, has been implemented upto some extent in the villages but in cities many people are still holding excess land and no law has been made for the distribution of that land upto now. I demand from the Government of India that in cities also, this act should be implemented.

[English]

MR. DEPUTY-SPEAKER: The unscheduled hour has come to an end. Please excuse me. If there was cooperation, four or five more hon. Members could have participated. Some of the hon. Members who had got a very feeble voice, could not be given an opportunity, because of the frequent interference. We shall have to maintain the dignity and decorum on the floor of the House. The moment the Chair asks you to stop, you should stop it. What is the use of ringing a bell while you continue to talk? When your name is not called, you continue to talk. This is a House. It has got a tradition of its own. We shall have to maintain these things. Unnecessarily we should not lose patience.

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, my name was not called.

MR. DEPUTY-SPEAKER: Mr. Panigrahi, kindly excuse me. When your name was called, you were kind enough to absent yourself.

(Interruptions)

MR. DEPUTY-SPEAKER: The Chair cannot help you for that.

(Interruptions)

MR. DEPUTY-SPEAKER: Kumari Mamataji, yours is a very serious allegation.

KUMARI MAMATA BANERJEE: I have no allegation.

MR. DEPUTY-SPEAKER: I think in the unscheduled hour, it is not fair to take that subject. I kindly beg your excuse.

Now the House stands adjourned to meet again in 2.00 PM.

13.02 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

14.05 hrs.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

[English]

MR. DEPUTY-SPEAKER: We shall now take up Papers to be laid on the table.

PAPERS LAID ON THE TABLE

Companies (Central Governments General Rules and Forms Amendment) Rules, 1955 and Notifications under Companies Act, 1956.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTRY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf on Shri H.R.Bhardwaj I beg to lay on the Table :

- (1) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules,1995(Hindi and English Versions) published in Notification No. G.S.R. 283(E) in Gazette of India dated the 2014 March, 1995 under sub section (3) 642 of the Companies Act. 1956
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 637 of the Companies Act, 1956 :
 - G.S.R. 281(E) published in Gazette of India dated the 21st March, 1995 making certain amendments in the Notification No. G.S.R.507(E) dated the 24th June, 1985.

^{*} Not Recorded

- (ii) G.S.R. 282(E) published in Gazette of India dated the 21st March, 1995 making certain amendments in the Notification No. G.S.R. 627 dated 15 May, 1978.
- (iii) G.S.R.284(E) published in Gazette of India dated the 21st March, 1995 making certain amendments in the Notification No. G.S.R. 288(E) dated the 31st May, 1991.

[Placed in Library see. No. LT 7680/95]

Report of Comptroller and Auditor General of India Union Government (No. 4 of 1995) - (Commercial)

THE MINISTER OF SATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Krishna Sahi I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India- Union Government - (No. 4 of 1995)-(Commercial) - Bharat Heavy Electricals Limited - (Heep Hardwar, EPD Bangalore and Insulator Plant, Jagdispur), under article 151(1) of the Constitution.

[Placed in Library see. No. LT 7681/95]

Notifications under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Margaret Alva, I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:

- (1) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1994 published in Notification No. G.S.R. 513 in Gazette of India dated the 22nd October, 1994.
- (2) The Indian Forest Service (Pay Fourth Amendment) Rules, 1994 published in Notification No. G.S.R. 515 in Gazette of India dated the 22nd October,1994.
- (3) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1994 published in Notification No. G.S.R.622 in Gazette of India dated the 17th December, 1994.
- (4) The Indian Police Service (Pay) Eighth Amendment Rules, 1994 published in Notification No. G.S.R.623 in Gazette of India dated the 17th December, 1994.

[Placed in Library see. No. LT 7682/95]

Review on the working of and Annual Report of Central Electronics Ltd., New Delhi for 1993-94 and Statement for delay in laying these papers.

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): Sir, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and \ English versions) under sub-section(1) of section 619A of the Companies Act, 1956 :-
 - Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library see. No. LT-7683/95]

Annual Report and Review of the working of National Institute of Mental Health and Neuro Sciences, Banglore for 1993-94 and Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Helath and Neuro Sciences, Bangalore, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Banglore, for the year 1993-94.

[Placed in Library see.No. LT-7684/95]

Report of Comptroller and Auditor General of India Union Government-(No. 5 of 1995)—(Commercial)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): Sir, I beg to lay on the Table - a copy of the Report (Hindi and English versions) of the Comptroller and

Auditor General of India- Union Government-(No. 5 of 1995)-(Commercial)-National Hydroelectric Power Corporation Limited, under article 151(1) of the Constitution.

[Placed in Library see.No. LT-7685/95]

Annual Report and Annual Accounts and Review on the working of Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack for 1992-93 and Statement showing reasons for delay in laying these papers etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Sir, I beg to lay on the Table:

- (1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1992-93, together with Audit Report thereon.

[Placed in the Library see. No. LT 7686/95]

- (b) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack for the year 1993-94, together with Audit Report thereon.
- (c) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1992-93 and 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library see. No. LT-7687/95]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat

Cancer and Research Institute, Ahmedabad, for the year 1993-94, together with Audit Report thereon.

- (iii) A copy of the review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library see. No. LT-7688/95]

(5)
A copy of the Prevention of Food Adulteration (Fifth Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 614(E) in Gazette of India dated the 9th August, 1994 together with a corrigendum thereto published in Notification No. G.S.R. 60(E) dated the 7th February, 1995, under sub-section (2) of section 23 of the Prevention of Food Adultration Act.1954.

[Placed in Library see. No.LT 7689/95]

14.08 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Forty-second Report

[English]

SHRI SANT RAM SINGLA (Patiala): Sir, I beg to present the Forty-second Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

14.8½ hrs.

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

Twenty-sixth Report

[English]

SHRI SHARAD DIGHE (Bombay North Central): Sir, I beg to lay on the Table a copy (Hindi and English versions) of the Twenty-sixth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report(1993-94) of the Department of Science and Technology with reference to the Society related programmes of the Department, Science and Technology policy and Institutional